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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 08th day of MARCH 2007.

Original Application No. 221 of 2007.

Hon'ble Mr. P.K. Chatterji, Member A

Chandra Deo Pal, S/o Shri Sukalu Pal,
Fitter (HS) Ticket No. 6251/508 Army Base Works Shop
Fort Allahabad, R/o House No. E/D. 51, A.D.A. Colony
Naini, Distt: Allahabad.

By Adv: Sri R. Yadav Applicant

V E R S U S

1. Union of India, through the Secretary,
Ministry of Defence, South Block,
NEW DELHI.
2. Managing Director (Commandant), 508 Army Base
Work Shop Fort,
ALLAHABAD.
3. General Manager (Administration), 508 Army Base
Work Shop Fort,
ALLAHABAD.
4. Shri Pramod Kumar Lieutenant Colonel/Officer
Incharge S.V.R.G C.O.D. Chheoki,
ALLAHABAD.

. Respondents

By Adv: Sri S. Singh

O R D E R

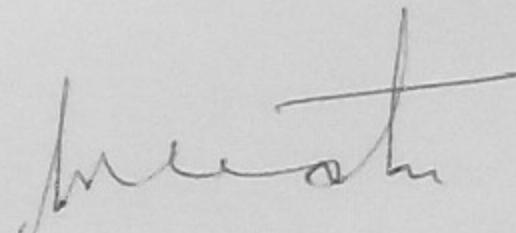
This OA has been filed challenging order of punishment dated 27.10.2006 of withholding of increment of pay with two years without cumulative effect. The applicant submits that he has not been given reasonable opportunity for defending himself against the disciplinary action, which was arbitrary. The applicant has further aggrieved that his appeal against the

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punishment order dated 17.11.2006 (Annexure A-3) has still not been decided.

2. I am of the view that the matter can be disposed of at the admission stage itself by directing the respondent No. 2 i.e. Appellate Authority to dispose of the appeal of the applicant after consideration. The Appellate Authority should apply his mind to the points made in the representation dated 17.11.2006 (Annexure A-3), particularly that evidence was given in his favour by large number of employee/colleagues, and issue a reasoned and speaking order. While directing that the appellate order should be a reasoned and speaking order, ~~No no~~ further liberty is granted to the applicant for approaching this Tribunal with another OA on this subject. With the above direction the OA is disposed of. No cost.



Member (A)

/pc/